

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-DB

COURT –II

Service Tax Appeal No.ST/715/2012-CU [DB]

[Arising out of Order-in-Appeal No.06(ST)/RPR-II/2012 dated 02.03.2012 passed by the Commissioner, Central Excise, Raipur]

Chhattisgarh Steel Castings P. Ltd. ...Appellant

Vs.

C.C.E. & S.T., Raipur ... Respondent

Present for the Appellant : None

Present for the Respondent: Mr.G.R. Singh, D.R.

**Coram: HON'BLE MR. V.PADMANABHAN, MEMBER (TECHNICAL)
HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)**

Date of Hearing/Decision: 19/06/2018

FINAL ORDER NO. 52307/2018

PER: V.PADMANABHAN

When the appeal was called today it is noticed that the Id. Advocate representing the appellant has sought for an adjournment for 2 weeks. It is seen that the appeal is from the year 2012. It has been coming up for hearing repeatedly. At the time of every hearing adjournment is sought for one reason or other. Recently, the case was listed for hearing on 18.05.2017, 20.12.2017, 17.01.2018 & 15.05.2018. On

15.05.2018 it was adjourned by specifically mentioning as a last chance. It appears that the appellant is not serious about pursuing their appeal.

2. It may be mentioned that as per the *MAXIM VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

3. The request for adjournment dated 12.06.2018 also does not mention any valid reason for seeking adjournment in spite of the notice as a last hearing. In view of above, we find no reason to keep the appeal on board. It is dismissed for non-prosecution.

[Dictated and Pronounced in the open Court]

(RACHNA GUPTA)
MEMBER (JUDICIAL)

(V.PADMANABHAN)
MEMBER (TECHNICAL)

Anita